

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ICEBERG AQUA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Iceberg Aqua Private Limited
2.	Date of incorporation of corporate debtor	27/06/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15549DL2003PTC125516
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit no-1081, 10th Floor, Aggarwal millennium Tower-II, North Delhi, Netaji Subhash Place, Delhi, India, 110034
6.	Insolvency commencement date in respect of corporate debtor	30/10/2023 (Copy of order received on 06/11/2023)
7.	Estimated date of closure of insolvency resolution process	27/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh Registration No: IBBI/IPA-003/0341/2021-2022/13623
9.	Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Inder Enclave Rohtak Road, Opposite Jwala Puri no. 5, New Delhi-110087 Email: shamsher_cs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: cirp.iapl2023@gmail.com
11.	Last date for submission of claims	20/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-V, has ordered the commencement of a Corporate Insolvency Resolution Process of the Iceberg Aqua Private Limited on 30.10.2023 (Copy of order received on 06.11.2023).

The creditors of Iceberg Aqua Private Limited are hereby called upon to submit their claims with proof on or before 20.11.2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.



The proof of claims is to be submitted by way of following specified forms along with documentary proof in support of their claims.

Form B- For claims by Operational Creditors (except Workmen and Employees); Form C- For claims by Financial Creditors, Form CA- For claims by Financial Creditors in a class as aforesaid, Form D-For claims by Workmen and Employees, Form E- For claims by Authorized Representative of Workmen and Employees, Form F- For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.



Shamsheer Bahadur Singh
Interim Resolution Professional
IBBI/PA-003/0341/2021-2022/13623
In the matter of Iceberg Aqua Private Limited

Date: 09/11/2023

Place: New Delhi